CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.374/2003 in
OA No. 1714/2003

New Delhi, this the 7th day of January, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER(J)
HON'BLE SHRI S.A. SINGH, MEMBER(A)

Vijay Kumar Aggarwal, I.A.S. -Applicant

-Versus-

Union of India and Others -Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present R.A. is filed, seeking review of our order dated 18.11.2003 passed in OA No.1714/2003. We have perused the order dated 18.11.2003. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

(S.A. Singh)
Member (A)

(Shanker Raju)
Member (J)

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